

DR. KARTIKESWAR PATRA (Balasore) : Sir, vast areas of North Orissa in Balasore (*Interruptions*)

MR. SPEAKER : This is what exactly happens when everybody wants to speak at the same time.... (*Interruptions*)

MR. SPEAKER : Will you please wait for some time ? You may speak after some time.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (Shri Arjun Singh) : Sir, a very important point has been raised and it is obviously a question which deserves close attention.

SHRI RAM VILAS PASWAN : Sympathetic consideration too.

SHRI ARJUN SINGH : Sympathy cannot go out of close attention! In the light of what has to be done, I will draw the attention of the Minister of Commerce to it. I will talk to him. I will certainly request Shri Chidambaram to make a statement.. (*Interruptions*)

DR. KARTIKESWAR PATRA : Sir. This is relating to Inter State Flood Control Project of river Subarnarekha near Chandil in Bihar. Vast areas of North Orissa in Balasore and Mayurbhanj district and a portion of West Bengal in Midnapore District have been sustaining great loss of human life and property worth crores of rupees, due to devastating floods in the river Subarnarekha every year.

The Flood Control Project was sanctioned and taken up by the Government but due to paucity of funds, the project is being delayed. The field channels for irrigation have not yet been completed. Due to the paucity of funds the State of Orissa has not properly attended to this project as a result of which it is getting delayed.

I, therefore, appeal through you to the Union Government to interfere into the matter and complete this project as early as possible.

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SHRI GUMAN MAL LODHA : Sir, I would like to invite your attention to the fact that on 12th March, 1991, Hon. Speaker gave a ruling in this House that a Committee was constituted, consisting of Justice JB Sawant, Justice P.D. Desai and Justice Chinnappa Reddy, for making enquires into the conduct of a sitting Judge of the Supreme Court, Justice V. Ramaswamy on the basis of an impeachment petition filed by Hon Shri L. K. Advani and others.

Now, what has happened is that though the Committee is there but Justice Sawant is not functioning because the Government of India has not issued the notification. Justice Sawant says that unless the notification is issued by the Government of India, a sitting judge of the Supreme Court cannot function. Therefore, the impeachment proceeding is withheld. To add insult to the injury the former Law Minister,.... *.... created a confusion and acted in a most.

MR. SPEAKER : Please do not mention his name; he is not a Member of this House.

SHRI GUMAN MAL LODHA : Sir, at that time he said that this Committee has ceased to function. That was wholly unconstitutional and illegal.

Therefore, I request the Government, through you, that the Speaker's ruling for constitution of this Committee should continue even if the Lok Sabha ceases to function. I, therefore, appeal that that Committee should continue and the Law Minister should issue the notification with regard to the functioning of a sitting judge of the Supreme Court.... (*Interruptions*)

MR. SPEAKER : You have to sit now. You cannot force anything like that.... (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, this issue is a very important one.... (*Interruptions*).... The then

*Not recorded.